

11.10.2012

For applicant: Sri A.K. Dixit

For Respondents: Sri S. Verma.

According to learned counsel for the respondents, this O.A. has become infructuous because the basis of impugned notification, the examination which was going to be held has already been cancelled way back in the year 2007. Learned counsel for the applicant wants time to seek specific instructions in this regard.

List on 30.10.2012.

*SP*  
(S.P. Singh)  
Member (A)

*AK*  
(Justice Alok K. Singh)  
Member (J)

Girish/-

O.A. No 71 of 2006

A.W  
Diary No. 265 of 2006

✓ 30.10.2012 ✓

For Applicant: Sri Praveen Kumar for Sri A.K. Dixit  
For Respondents: Sri S. Verma.

Learned counsel for the respondents says that the advertisement in question has been cancelled in the year 2007 and as such this O.A. has become infructuous.

On the last occasion, time was given to the learned counsel for the applicant to seek latest instructions, but nothing substantial has been said today on behalf of the applicant.

In view of the above statement, both the cases stand dismissed as having become infructuous.

*SP*  
(S.P. Singh)  
Member (A)

*AKS*  
(Justice Alok K. Singh)  
Member (J)

Girish/-

*Copy to Order*  
*dated 30-10-12*  
*Brbhu*  
*01/11/12*